

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

**CP(IB) No. 221/123/HDB/2023
AND
IA (IBC) 1193/2024 in CP(IB) No. 221/123/HDB/2023
u/s. 123 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. Ghanshyam Surajbali Kurmi and Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 221/123/HDB/2023

Learned PCS Mr Manoj Kumar Koyalkar, Bankruptcy Trustee present through Video Conference.

Learned Counsel Mr VVSN Raju, for petitioner present physically.

Call on 26.07.2024.

IA (IBC) 1193/2024

Learned PCS Mr Manoj Kumar Koyalkar, Bankruptcy Trustee present through Video Conference.

This is an application filed by the Bankruptcy Trustee seeking for necessary directions and guidance to the applicant on the way forward.

According to the learned Bankruptcy Trustee despite of his best efforts the Bankrupt is not extending the required co-operation as such he could not move further. One of the instances of non-co-operation by the Bankrupt as pleaded in the application is that the Bankrupt has not replied to the letters issued by the applicant herein besides acted contrary to the orders passed by this Tribunal. We are not inclined to interfere on these grounds.

Let the applicant proceed in accordance with the relevant provisions in the code as well as the regulations and act accordingly.

With these directions **this application is disposed of. No costs.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)